

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**THURSDAY, THE TWENTIETH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND**

THE HONOURABLE SRI JUSTICE G.M MOHIUDDIN

**I.A.NO.1 OF 2025
IN**

WRIT PETITION NO: 8758 OF 2023

I.A.NO.1 OF 2025

Between:

Kore Spandhana Jony, D/o. Amrutha Rao, Age. 34 years, Occ. TGT(English),
TSWRS/JC, Armour (G), Nizamabad District.

...PETITIONER/PETITIONER No.1

AND

1. The State of Telangana, Rep by its Principal Secretary, General
Administration, (SPF-1) Dept, Secretariat, Hyderabad.
2. The Telangana Social Welfare Residential Educational Institutions Society,
Rep by its Secretary, Hyderabad.

.....RESPONDENTS/RESPONDENTS

3. K.Rani Soujanya, D/o.Wilson Christopher, aged 40 years, Occ : TGT
(English), TSWRS, Jr (G), Paloncha, Bhadradi Kothagudem District)

(Respondent No.3 is not a necessary party)

.....RESPONDENT/PETITIONER

Petition under Section 151 CPC praying that in the circumstances stated in
the affidavit filed in support of the petition, the High Court may be pleased to
permit the Petitioner No.1 to withdraw from proceedings in W.P.No.8758 of 2023.

W.P.NO: 8758 OF 2023

Between:

1. Kore Spandhana Jony,, D/o. Amrutha Rao, Age. 34 years, Occ. TGT(English), TSWRS/JC, Armoor (G), Nizamabad District.

(Petitioner No. 1 is dismissed as withdrawn as per court order dated 20.11.2025 in I.A.No. 1/25)

2. K.Rani Soujanya,, D/o. Wilson Christopher, Age. 40 years, Occ. TGT(English), TSWRS, Jr(G), Palocha, Bhadradi Kothagudem District.

.....PETITIONERS

AND

1. The State of Telangana, Rep by its Principal Secretary, General Administration, (SPF-1) Dept, Secretariat, Hyderabad.
2. The Telangana Social Welfare Residential Educational Institutions Society,, Rep by its Secretary, Hyderabad

.....RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to be pleased to issue a writ order or direction especially one in the nature of Writ of Mandamus declaring that a) the action proposed in pursuance of Telangana Public Employment (OLC & order) 2018 issued vide GSR No.820(E), dt.29-8-2018 is illegal and arbitrary. b)declare that since petitioners being employees of 2nd and 3rd respondents societies, either the Presidential order or the G.O.Ms.No.317 dt.6-12-2021 cannot be applied to the institution in which petitioners are working and therefore the proposed action of allotment of petitioners to different zones while organizing them into local cadres vide proceedings in Rc.No.G/TS/0202/2019, dt. 5-7-2022 is illegal and arbitrary. c)the action of the respondents in issuing allotment orders to the petitioners vide proceedings dt.26-9-2022 allotting the petitioners to different zones in pursuance of G.O.Ms.No.317 dt. 6-12-2021 is illegal and arbitrary. d)further declare that the petitioners cannot be allotted to different local cadres in pursuance of Telangana Public Employment (OLC&RDR) Order,2018 issued vide GSR No.820(E), dt. 29-

8-2018 nor in pursuance of G.O.Ms.No.317, dt. 6-12-2021 and in pursuance of Memo in Rc.No.G/TS/0202/2019, dt. 5-7-2022. e)Further declare that petitioners are entitled to continue in his respective place without reference to their allotment orders dt. 26-9-2022.

Counsel for the Petitioners : SRI SRINIVASA RAO MADIRAJU

Counsel for the Respondent No.1 : GP FOR GENERAL ADMINISTRATION

Counsel for the Respondent No.2 : SRI S.BHOOPAL REDDY

The Court made the following ORDER

Mr. Sai Pranav, learned counsel represents Mr. Srinivasa Rao Madiraju, learned counsel for the petitioners.

I.A.No.1 of 2025 is filed by petitioner No.1 in the writ petition seeking permission of this Court to withdrawn herself from the writ proceedings.

Accordingly, I.A.No.1 of 2025 is allowed and the writ petition is dismissed

as withdrawn as against petitioner No.1 only.

//TRUE COPY//

**Sd/-B.REKHA RANI
ASSISTANT REGISTRAR**

SECTION OFFICER

To

1. The Principal Secretary, General Administration, (SPF-1) Dept, Secretariat, State of Telangana at Hyderabad.
2. The Secretary, Telangana Social Welfare Residential Educational Institutions Society, Hyderabad.
3. Two CCs to GP FOR GENERAL ADMINISTRATION ,High Court for the State of Telangana. [OUT]
4. One CC to SRI SRINIVASA RAO MADIRAJU, Advocate [OPUC]
5. One CC to SRI S.BHOOPAL REDDY, Advocate (OPUC)
6. Two CD Copies

**SA
PMK**

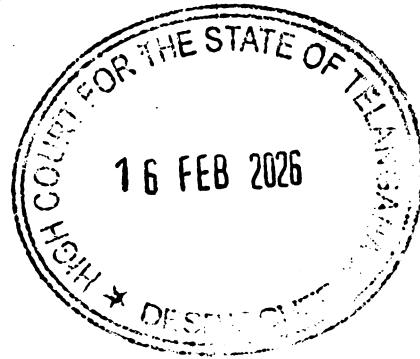
Jks

HIGH COURT

DATED:20/11/2025

ORDER

**I.A.No.1 of 2025
IN
WP.No.8758 of 2023**



**I.A. IS ALLOWED AND W.P
IS DISMISSED AS WITHDRAWN
WITHOUT COSTS.**

⑨ JKS
3/2/26.